

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 29/90

XXXXXX

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DATE OF DECISION 25.1.1990

Ayudh Nirmani Karmchari Sangh Petitioner(s)
 and another.

Mr. D.V.Gangal

Advocate for the Petitioner(s)

Versus

Union of India and another. Respondent(s)

Mr. R.K.Shetty

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yc*
2. To be referred to the Reporter or not ? *Xc*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *Xc*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

*Mh**1*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

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OA NO. 29/90

Ayudh Nirmani Karmchari Sangh & Another ... Applicant
through its Secretary - Shri R.Z.
Choudhary having Union Office at:
H-6/33, Ordnance Factory, Bhusaval.

V/S.

Union of India through

1. General Manager, Ordnance Factory, Bhusaval.

2. Kamgar Union, Ordnance Factory, Bhusaval. ... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearances :

Mr. D.V.Gangal
Advocate
for the Applicants

Mr. R.K.Shetty
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 25.1.1990

(PER: M.B.Mujumdar, Member (J))

Heard Mr. D.V.Gangal, learned advocate for the applicants and Mr.R.K.Shetty, learned advocate for the respondents.

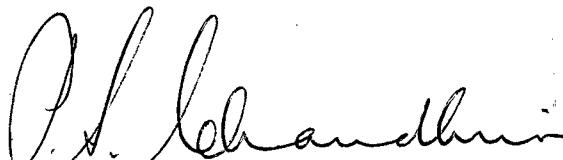
2. Applicant No. 1, Sangh is permitted to file this application and both the applicants are also permitted to file this joint application.

3. After hearing advocates at length, Mr. R.K.Shetty, learned advocate for the respondents on instructions from Mr. P.T. Warkhe, UDC, made a statement that the respondents will withdraw the notification dated 18.1.1990 (at Ex.'A', page 18 to the application) and after issuing fresh notification hold election according to rules.

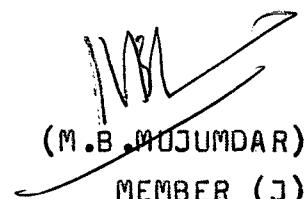
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4. On the above statement being made, Mr. Gangal, learned advocate for the applicants on instructions from Mr. R.Z. Choudhary, Secretary of Applicant No. 1, Sangh requested for permission to withdraw the application, with liberty to file a fresh application in respect of the same subject matter in case it becomes necessary.

5. In result, the application is disposed of as withdrawn with liberty to file a fresh application in respect of the same subject matter, in case it becomes necessary, with no order as to costs.



(P.S. CHAUDHURI)
MEMBER (A)



(M.B. MUJUMDAR)
MEMBER (J)